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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 7309/2024 and CM APPL. Nos. 30538/2024, 35489/2024, 35490/2024, 38150/2024, 38151/2024, 39242/2024, 74293/2024 and 828/2025

BSES RAJDHANI POWER LIMITEDPetitioner

Through: Mr. Sandeep Sethi, Senior Advocate with Mr. Rishabh Raj, Standing Counsel and Ms. Simran Kohli and Mr. Anupam Verma, Advocates. versus

MR. VINOD SINGH NEGI & ORS.

....Respondents

Through: Mr. Alamgir and Mr. Sumeet Sehrawat, Advocates for R1 to R10.

Mr. Vinod Kumar Pandey, Advocate for R12 to R18.

Mr. Hariharan and Mr. Kalidharan, Advocates for Impleaders.

Mr. Surender Kumar, Advocate for applicant in CM APPL. 50108/2024.

Ms. Shilpa Ohri, Additional Standing Counsel for R11.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER 20.01.2025

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1. Mr. Sandeep Sethi, learned Senior Counsel appearing on behalf of the Petitioner on instructions from the instructing counsel, who is in turn instructed by officials of the Petitioner present in Court, submits that without prejudice to the rights and contentions of the Petitioner to contest the impugned order dated 08.03.2024 passed by CGRF, as an interim measure, electric connections shall be sanctioned to the occupants/owners of the flats/shops in Towers A, B, C and D on Plot No. B-1400/2, Khasra No. 16/1 and 2, Devli Village, New Delhi, as per DERC (Supply Code and

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Performance Standard) Regulations, 2017 as amended from time to time, subject to their furnishing undertakings in the form of affidavits to this Court specifically undertaking that: (a) occupiers/owners of flats and shops shall pay all future dues of electricity and clear all outstanding arrears which will include past dues of Tower 'B' residents as the case may be; and (b) as and when MCD seals or demolishes the premises in question and Petitioner initiates the process of disconnection of electricity, they shall not create any hindrance in disconnection or resist the process.

- 2. Mr. Sethi submits that this offer is made on behalf of the Petitioner in the peculiar facts and circumstances of the present case and purely as an interim arrangement and that the offer will be inapplicable to the owners/occupiers of flats on fifth floors of all four Towers i.e. A, B, C and D.
- 3. Counsels for the flat/shop owners/occupiers submit on instructions that they have no objection to this interim arrangement and will furnish undertakings on affidavits as required by the Petitioner.
- 4. Let affidavits of undertaking be filed within one week from today with advance copies to counsel for the Petitioner based on which Petitioner will be free to take steps in consonance with the offer made today, which is purely an interim arrangement and given by the Petitioner in peculiar facts of this case.
- 5. List on 08.05.2025.

JYOTI SINGH, J

JANUARY 20, 2025/jg/shivam

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